

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 693/2023**

IN THE MATTER OF:

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINKS" APPEARING IN DECCAN HERALD DATED 24.10.2023

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2.	A COPY OF THE LETTER DATED 23.12.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.

bhanwar09jadon@gmail.com | 6375115224

DATE: 07.01.2026

PLACE: NOIDA



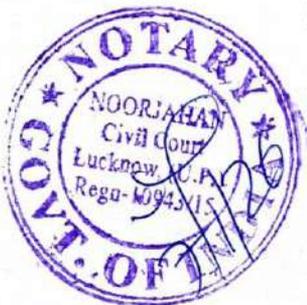
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**STATUS REPORT BY THE SECRETARY, ENVIRONMENT,
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THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

I, Bhukya Chandrakala, aged about 46 years, D/o Shri Bhukya Kishan, Secretary, Environment, Forest and Climate Change Department, State of U.P., do hereby solemnly state and affirm as under:



1. That I, the Deponent in the above captioned matter, am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.

2. That in the present matter, the Tribunal is considering the issue of infrastructure, resources and capacity of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) so that they can effectively perform the functions assigned to them.

3. That the Hon'ble Tribunal vide order dated 14.10.2025 has directed the respondents to file the status report in compliance of the previous directions issued by the Hon'ble Tribunal. The operative paragraph of the aforementioned order is stated below:



“...4. Some of the PCBs of the States /PCCs of the Union Territories have filed their replies. It has been pointed out that in respect of States of Haryana, Punjab, Uttar Pradesh and Rajasthan, the timeline to fill up the

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vacancies has been extended by the Hon'ble Supreme Court by order dated 17.09.2025 passed in suo-motu contempt petition (Civil No. 01/2025). It has further been pointed out that in terms of the extended timelines, these States have further time to fill up the promotional and direct recruitment posts. So far as the State of West Bengal is concerned, Learned Counsel appearing for the State submits that she could not file the status report on account of on-going Puja festivals. Chief Secretary, Sikkim is appearing virtually has appraised that all the posts have been filled up. So far as State of Puducherry, it has been pointed out that out of three posts, two were earlier filled up with promotion and now they have been again fallen vacant and a fresh process has been initiated.



5. All the PCBs of the States/PCCs of UTs are directed to file the status report in terms of the earlier direction and furnish an advance copy thereof to the Counsel for the CPCB, if not already submitted, who will compile

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the 2 information in the tabulated form and place it before the Tribunal at least one week before the next date of hearing... ”

4. That the Hon'ble Supreme Court vide order dated 17.09.2025 in *Suo Moto Contempt Petition (Civil) No(s). 1/2025* had granted the State of U.P. further 3 months' time to fill up the vacant direct recruitment posts (except the promotional posts) and that at least for a period of next three months the vacant posts shall be filled by the engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.



5. That with regards to the filling up of the promotional posts, the Hon'ble Supreme Court vide the aforementioned order has granted 6 months' time to the State to complete the entire procedure.

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6. That in compliance of the directions issued by the Hon'ble Supreme Court and this Hon'ble Tribunal, **the current status of the filling up of the vacancy of the UPPCB in the State if UP is as follows:**

7. **GROUP "A" POSTS:** All posts under **Group 'A'** are prescribed to be filled by way of promotion. However, eligible officers fulfilling the requisite qualifying service for promotion are presently not available. In respect of the vacant posts of **Chief Environment Officer**, proceedings for **relaxation of the qualifying service requirement** for promotion are under process.



8. That the Member Secretary, Uttar Pradesh Pollution Control Board has sent the proposed amendments in the Uttar Pradesh Pollution Control Board Service Regulations, 1995 vide letter dated 23.12.2025 to the State of UP for further necessary action.

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A copy of the letter dated 23.12.2025 is annexed herewith and marked as ANNEXURE-1.

9. **GROUP "B" POSTS:** With regard to the vacant posts of **Assistant Environmental Engineer** and **Assistant Scientific Officer** under Group 'B', to be filled by direct recruitment, a Memorandum of Understanding (MoU) was executed with IIT Kanpur on 10.11.2025 for conducting the recruitment process. Further, proceedings for the First Amendment to the Uttar Pradesh Pollution Control Board Service Regulations, 1995 are under process.



A copy of the MOU dated 10.11.2025 is annexed herewith and marked as ANNEXURE-2.

10. **GROUP "C" POSTS:** That for the selection against **115 posts** under Group 'C' to be filled by direct recruitment, the requisition is under process before the **Uttar Pradesh Subordinate Services Selection Commission, Lucknow**. The **Preliminary Eligibility Test (PET)** was conducted by the

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Commission on **07.09.2025**. In order to complete the selection process for the various Group 'C' posts requisitioned by the UPPCB, a request has been made by the Board to the **Uttar Pradesh Subordinate Services Selection Commission (UPSSSC)** vide letter dated **06.11.2025**.

A copy of the letter dated 06.11.2025 is annexed herewith and marked as **ANNEXURE-3**.

11. **GROUP "D" POSTS:** That pursuant to Government Order dated 12.01.2011, the recruitment process for posts under Group 'D' stands prohibited. **Accordingly, the duties of Class IV personnel are being discharged through 89 outsourced personnel engaged via a service provider agency.**

A copy of the Government Order dated 12.01.2011 is annexed herewith and marked as **ANNEXURE-4**.



OUTSOURCING OF VACCANT POSTS IN
COMPLIANCE OF THE DIRECTIONS ISSUED BY THE
HON'BLE SUPREME COURT

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12. That for the purpose of carrying out the **technical and non-technical functions of the Board**, work is presently being executed through outsourced personnel engaged via service provider agencies. **In this regard, a total of 449 individuals are rendering their services to the Board, comprising 268 technical/scientific personnel and 181 non-technical personnel.**

A copy of the report showing the status of the filling of the vacant posts is annexed herewith and marked as **ANNEXURE-5.**



13. That in addition to the above, in compliance with the order passed by the Hon'ble Supreme Court of India, New Delhi, **the Board has issued an advertisement dated 20.11.2025 for filling various vacant posts under direct recruitment on a short-term contractual basis.**

A copy of the advertisement dated 20.11.2025 is annexed herewith and marked as **ANNEXURE-6.**

14. That it is humbly submitted that in compliance of the directions issued by the Hon'ble Supreme Court and this Hon'ble Tribunal, further action pursuant to filling of the vacant posts is under process and is expected to be complied with expeditiously.

STATUS OF SUO MOTO CONTEMPT PETITION(CIVIL)

**No(s). 1/2025 PENDING BEFORE THE HON'BLE
SUPREME COURT**

15. That the above-captioned matter is currently pending before the Hon'ble Supreme Court. Matter was previously listed to be taken up on 11.11.2025, however, the present matter was not taken up. As per the case status, the matter may tentatively be listed on 19.01.2026.

A copy of the case status is annexed herewith and marked as **ANNEXURE-7.**



(Handwritten signature)

16.Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

17.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at Lucknow ^{NOTARY} on this 7th ^{NOTARY} day of Jan ^{NOTARY}, 2025, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



Sworn and Verified before me.


NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/18

I know & identify the deponent / Executant who has signed / put his / her name before me


S J. Iqbal Advocate
Reg No 6043/1999



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक- G46826 / ए०एस० क्लैम्प-27(स)/2019-25, दिनांक : 23.12.2025

सेवा में

उप सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन
अनुभाग-6
उ०प्र० शासन, लखनऊ।

विषय: उ०प्र० प्रदूषण नियंत्रण सेवा परिषद्(प्रथम संशोधन) विनियमावली, 2025 संबंध में।

महोदय,

कृपया उपरोक्त विषयक शासन के पत्र संख्या-1845/81-6-2025(618995) दिनांक 18.12.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से उ०प्र० प्रदूषण नियंत्रण परिषद्(प्रथम संशोधन) विनियमावली, 2025 का विधायी विभाग द्वारा विधिकृत अंग्रेजी आलेख का हिन्दी आलेख एवं इसे जारी करने से माननीय उच्च न्यायालय अथवा उच्चतम न्यायालय के किसी निर्णय के उल्लंघन न होने के संबंध में आख्या उपलब्ध कराये जाने के निर्देश दिये गये हैं। उक्त के संबंध में अवगत कराना है कि उ०प्र० प्रदूषण नियंत्रण परिषद् सेवा विनियमावली, 1995 के वैधानिकता के संबंध में कोई वाद माननीय उच्च न्यायालय अथवा उच्चतम न्यायालय में विचाराधीन नहीं है एवं न ही उक्त के संबंध में कोई निर्णय/आदेश पारित किया गया है। इस प्रकार उक्त प्रस्तावित संशोधन से माननीय उच्च न्यायालय अथवा उच्चतम न्यायालय के किसी निर्णय का कोई उल्लंघन होना प्रतीत नहीं होता है।

अतः उ०प्र० प्रदूषण नियंत्रण परिषद्(प्रथम संशोधन) विनियमावली, 2025 का विधायी विभाग द्वारा विधिकृत अंग्रेजी आलेख का हिन्दी आलेख इस पत्र के साथ संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

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(संजीव कुमार सिंह)
सदस्य सचिव

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन, अनुभाग-6

अधिसूचना

संख्या-.....

लखनऊ, दिनांक दिसम्बर, 2025

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (अधिनियम संख्या-6, सन् 1974) की धारा-12 की उपधारा-(3-क) और वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (अधिनियम संख्या-14, सन् 1981) की धारा-14 की उपधारा-(4) के अधीन शक्ति का प्रयोग करके और राज्य सरकार की पूर्व अनुमति से बोर्ड, उत्तर प्रदेश प्रदूषण नियंत्रण परिषद सेवा विनियमावली, 1995 में संशोधन करने की दृष्टि से निम्नलिखित विनियमावली बनाते हुए-

उत्तर प्रदेश प्रदूषण नियंत्रण परिषद (प्रथम संशोधन) सेवा विनियमावली, 2025

संक्षिप्त नाम और प्रारम्भ	1(1) यह विनियमावली उत्तर प्रदेश प्रदूषण नियंत्रण परिषद (प्रथम संशोधन) सेवा विनियमावली, 2025 कही जाएगी। (2) यह गजट में प्रकाशित किए जाने की तिथि से प्रवृत्त होगी।
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विनियम-14 का संशोधन	2 उत्तर प्रदेश प्रदूषण नियंत्रण परिषद सेवा विनियमावली, 1995, जिसे इसके बाद "उक्त विनियमावली" कहा जाएगा, में नीचे स्तम्भ-1 में दिए गए विद्यमान विनियम-14 के स्थान पर स्तम्भ-2 में दिए गए विनियम को रख दिया जाएगा, अर्थात्
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स्तम्भ-1 (विद्यमान विनियम)	स्तम्भ-2 (एतद्वारा प्रस्थापित विनियम)
<p>14- चयन समिति का गठन-</p> <p>सेवा में विभिन्न श्रेणियों के पदों पर भर्ती चयन समिति के माध्यम से की जायेगी जिसमें निम्नलिखित समाविष्ट होंगे :-</p> <p>(क) समूह "क" और समूह "ख" पदों के लिए-</p> <p>(एक) नियुक्ति प्राधिकारी;</p> <p>(दो) सरकार द्वारा नाम-निर्दिष्ट एक अधिकारी जो सरकार के संयुक्त सचिव से निम्न स्तर का न होगा;</p> <p>(तीन) संबंधित विषय का एक विशेषज्ञ, जिसे नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट किया जायेगा;</p> <p>(चार) परिषद का सदस्य-सचिव;</p> <p>परन्तु-</p> <p>यदि इस प्रकार गठित चयन समिति में अनुसूचित जातियों, अनुसूचित जनजातियों और पिछड़े वर्गों में से प्रत्येक के व्यक्ति सम्मिलित न हों तो ऐसी जातियों/जनजातियों और वर्गों, जिनका चयन समिति में प्रतिनिधित्व न हो, का एक अधिकारी जो सरकार के</p>	<p>14- चयन समिति का गठन-</p> <p>सेवा में विभिन्न श्रेणियों के पदों पर पदोन्नति द्वारा भर्ती चयन समिति के माध्यम से की जायेगी, जिसमें निम्नलिखित समाविष्ट होंगे:-</p> <p>(क) समूह "क" और समूह "ख" के लिए-</p> <p>(एक) नियुक्ति प्राधिकारी;</p> <p>(दो) सरकार द्वारा नाम-निर्दिष्ट एक अधिकारी जो सरकार के संयुक्त सचिव से निम्न स्तर का न होगा;</p> <p>(तीन) संबंधित विषय का एक विशेषज्ञ, जिसे नियुक्ति प्राधिकारी द्वारा नाम निर्दिष्ट किया जायेगा;</p> <p>(चार) परिषद का सदस्य सचिव;</p> <p>परन्तु-</p> <p>यदि इस प्रकार गठित चयन समिति में अनुसूचित जातियों, अनुसूचित जनजातियों और पिछड़े वर्गों में से प्रत्येक के व्यक्ति सम्मिलित न हो, तो ऐसी जातियों/जनजातियों और वर्गों, जिनका चयन समिति प्रतिनिधित्व न हो, का एक अधिकारी जो सरकार के</p>

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<p>संयुक्त सचिव से निम्न स्तर का न हो, को सरकार द्वारा सदस्य के रूप नाम-निर्दिष्ट किया जायेगा। टिप्पणी:-ज्येष्ठतम अधिकारी/सदस्य, चयन समिति का अध्यक्ष होगा। (ख) समूह "ग" और समूह "घ" के पदों के लिए- (एक) नियुक्ति प्राधिकारी; (दो) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो अनुसूचित जातियों/जनजातियों का होगा; (तीन) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो अल्पसंख्यक समुदाय का होगा; (चार) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो पिछड़े वर्गों का होगा; टिप्पणी:-ज्येष्ठतम अधिकारी/सदस्य चयन समिति का अध्यक्ष होगा।</p>	<p>संयुक्त सचिव से निम्न स्तर का न हो, को सरकार द्वारा सदस्य के रूप नाम-निर्दिष्ट किया जायेगा। टिप्पणी:-ज्येष्ठतम अधिकारी/सदस्य, चयन समिति का अध्यक्ष होगा। (ख) समूह "ग" और समूह "घ" के पदों के लिए- (एक) नियुक्ति प्राधिकारी; (दो) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो अनुसूचित जातियों/जनजातियों का होगा; (तीन) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो अल्पसंख्यक समुदाय का होगा; (चार) नियुक्ति प्राधिकारी द्वारा नाम-निर्दिष्ट परिषद का एक अधिकारी जो पिछड़े वर्गों का होगा; टिप्पणी:-ज्येष्ठतम अधिकारी/सदस्य चयन समिति का अध्यक्ष होगा।</p>
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विनियम-15 का संशोधन

उक्त विनियमावली में नीचे स्तम्भ-1 में दिए गए विद्यमान विनियम-15 के स्थान पर स्तम्भ-2 में दिए गए विनियम को रख दिया जाएगा, अर्थात्

स्तम्भ-1 (विद्यमान विनियम)	स्तम्भ-2 (एतद्वारा प्रस्थापित विनियम)
<p>15- साक्षात्कार के आधार पर सीधी भर्ती की प्रक्रिया- (1)-विनियम 14 के अधीन गठित चयन समिति विनियम 6 के अधीन अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों का सम्यक् प्रतिनिधित्व सुनिश्चित करने की आवश्यकता को ध्यान में रखते हुए, उतनी संख्या में अभ्यर्थियों को साक्षात्कार के लिए बुलायेगी जो अपेक्षित अर्हताएं, जैसा वह उचित समझे, पूरी करते हों। (2) चयन समिति अभ्यर्थियों को उनकी प्रवीणता क्रम में, जैसा कि साक्षात्कार में प्रत्येक अभ्यर्थी द्वारा प्राप्त अंकों से प्रकट हो, एक सूची तैयार करेगी। यदि दो या अधिक अभ्यर्थी समान अंक प्राप्त करें तो आयु में ज्येष्ठ व्यक्ति का नाम सूची में ऊपर रखा जायेगा। सूची में नामों की संख्या रिक्तियों की संख्या से अधिक (किन्तु पच्चीस प्रतिशत से अनधिक) होगी। चयन समिति, नियुक्ति प्राधिकारी को सूची अग्रसारित करेगी।</p>	<p>15- निरसित</p>

विनियम-16 का संशोधन

उक्त विनियमावली में नीचे स्तम्भ-1 में दिए गए विद्यमान विनियम-16 के स्थान पर स्तम्भ-2 में दिए गए विनियम को रख दिया जाएगा, अर्थात्

स्तम्भ-1 (विद्यमान विनियम)	स्तम्भ-2 (एतद्वारा प्रस्थापित विनियम)
<p>16- लिखित प्रतियोगिता परीक्षा के माध्यम से सीधी भर्ती की प्रक्रिया:-</p>	<p>16- प्रतियोगी परीक्षा के माध्यम से सीधी भर्ती की प्रक्रिया:-</p>

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(1) विनियम 14 के अधीन गठित चयन समिति आवेदन-पत्रों की संवीक्षा करेगी और पात्र अभ्यर्थियों से लिखित प्रतियोगिता परीक्षा में सम्मिलित होने की अपेक्षा करेगी।

(2) लिखित परीक्षा में अभ्यर्थियों द्वारा प्राप्त अंकों को सारणीबद्ध कर लिए जाने के पश्चात् चयन समिति, विनियम 6 के अनुसार अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों का सम्यक् प्रतिनिधित्व सुनिश्चित करने की आवश्यकता को ध्यान में रखते हुए, उतनी संख्या में अभ्यर्थियों को साक्षात्कार के लिए बुलाएगी जो लिखित परीक्षा के परिणाम के आधार पर, इस सम्बन्ध में चयन समिति द्वारा निर्धारित स्तर तक पहुंच सके हों। साक्षात्कार में प्रत्येक अभ्यर्थी द्वारा प्राप्त अंकों को उसके द्वारा लिखित परीक्षा में प्राप्त अंकों में जोड़ दिया जाएगा।

(3) चयन समिति अभ्यर्थियों की उनकी श्रेष्ठता-क्रम में, जैसा कि लिखित परीक्षा और साक्षात्कार में प्रत्येक अभ्यर्थी द्वारा प्राप्त अंकों के योग से प्रकट हो, एक सूची तैयार करेगी। यदि दो या अधिक अभ्यर्थी समान अंक प्राप्त करें तो लिखित परीक्षा में अधिक अंक प्राप्त करने वाले अभ्यर्थी का नाम सूची में ऊपर रखा जाएगा। सूची में नामों की संख्या रिक्तियों की संख्या से अधिक (किन्तु पच्चीस प्रतिशत से अनधिक) होगी। चयन समिति, नियुक्ति प्राधिकारी को सूची अग्रसारित करेगी।

(1) (क) समूह-‘ख’ के पदों पर सीधी भर्ती प्रतियोगी परीक्षा के माध्यम से की जाएगी।

(ख) प्रतियोगी परीक्षा में लिखित परीक्षा एवं साक्षात्कार होगा। लिखित परीक्षा हेतु 85 प्रतिशत अंक एवं साक्षात्कार हेतु 15 प्रतिशत अंक होगा।

(ग) लिखित परीक्षा इण्डियन इन्स्टीट्यूट ऑफ टेक्नालॉजी (आईआईटी), कानुपुर द्वारा आयोजित की जाएगी।

(घ) आईआईटी, कानुपुर आवेदन पत्रों की संवीक्षा करेगी और पात्र अभ्यर्थियों की लिखित परीक्षा कराएगी, लिखित परीक्षा में अभ्यर्थियों द्वारा प्राप्त अंकों के आधार पर विनियम 6 के अनुसार अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों का सम्यक् प्रतिनिधित्व सुनिश्चित करने की आवश्यकता को ध्यान में रखते हुए, रिक्तियों के सापेक्ष तीन गुना चयनित अभ्यर्थियों की सूची (बिना प्राप्तांक के) साक्षात्कार हेतु बोर्ड को उपलब्ध कराई जायेगी।

(ङ) बोर्ड द्वारा आईआईटी, कानुपुर से प्राप्त अभ्यर्थियों की सूची के आधार पर अभ्यर्थियों को साक्षात्कार हेतु बुलाया जाएगा। अभ्यर्थियों का साक्षात्कार समिति के माध्यम से कराया जाएगा, जिसमें निम्नलिखित समाविष्ट होंगे:

1. बोर्ड द्वारा नामनिर्दिष्ट मा0 उच्च न्यायालय/मा0 एनजीटी के अवकाश प्राप्त न्यायाधीश- अध्यक्ष;
2. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड- सदस्य संयोजक;
3. बोर्ड द्वारा नामनिर्दिष्ट पर्यावरण विषय के विशेषज्ञ- सदस्य;
4. बोर्ड द्वारा नामनिर्दिष्ट पर्यावरण विषय के विशेषज्ञ विश्वविद्यालय के प्रोफेसर- सदस्य

(च) साक्षात्कार समिति अभ्यर्थियों के अंक को आईआईटी, कानुपुर को भेजेगी।

(छ) आईआईटी, कानुपुर अभ्यर्थियों की उनकी श्रेष्ठता-क्रम में, जैसा कि लिखित परीक्षा और साक्षात्कार में प्रत्येक अभ्यर्थी द्वारा प्राप्त अंकों के योग से प्रकट हो, एक सूची तैयार करेगी। यदि दो या अधिक अभ्यर्थी समान अंक प्राप्त करें तो लिखित परीक्षा में अधिक अंक प्राप्त करने वाले अभ्यर्थी का नाम सूची में ऊपर रखा जाएगा। सूची में नामों की संख्या रिक्तियों की संख्या से अधिक (किन्तु पच्चीस प्रतिशत से अनधिक) होगी। चयन समिति, नियुक्ति प्राधिकारी को सूची भेजेगी।

(2) समूह ‘ग’ के पदों पर सीधी भर्ती उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग, लखनऊ के माध्यम से कराई जाएगी।

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UTTAR PRADESH

THIS FORMS PART OF AGREEMENT No. 01/2025-26
DATED 10.11.2025

and in consideration of
Letter No.1139/81-6-2025 (618995) Dated 09.09.2025

(UTTAR PRADESH POLLUTION CONTROL BOARD)

**MEMORANDUM OF UNDERSTANDING BETWEEN UTTAR PRADESH POLLUTION
CONTROL BOARD (UPPCB) AND INDIAN INSTITUTE OF TECHNOLOGY, KANPUR
FOR CONDUCTING EXAMINATION THROUGH COMPUTER-BASED TEST FOR
THE POSTS OF ASSISTANT ENVIRONMENTAL ENGINEER (AEE) AND
ASSISTANT SCIENTIFIC OFFICER (ASO)**

This Memorandum of Understanding (MoU) is executed at Lucknow, Uttar Pradesh, on
this 10th day of November, 2025.

BY AND BETWEEN

Uttar Pradesh Pollution Control Board, a body corporate constituted under section 4
of the Water (Prevention and Control of Pollution) Act, 1974, having its office at
Headquarter, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 hereinafter
referred to as the "UPPCB" (which expression shall, unless repugnant to the context or
meaning thereof include its successors and permitted assigns) of the FIRST PART,
represented through the Member Secretary, UPPCB.

AND

INDIAN INSTITUTE OF TECHNOLOGY, KANPUR, is a body corporate and an Institute
of National Importance established by the Act of Parliament of India, namely, the Institutes
of Technology Act, 1961, and having its campus at Kalyanpur, Kanpur Nagar, Pin:
208016, hereinafter referred to as the "IIT-Kanpur" (which expression shall, unless
repugnant to the context or meaning there of include its successors and permitted
assigns) of the SECOND PART represented through the Registrar, IIT-Kanpur.

The aforesaid organizations are hereinafter referred to individually as the Party and
collectively as the Parties.

Execution admitted
before me
NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 1024/18

10/11/25



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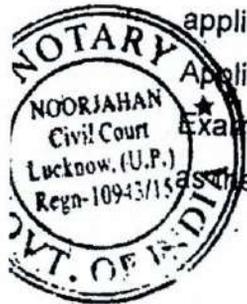
Whereas the U.P. Pollution Control Board, in order to recruit personnel for the post of Assistant Environmental Engineer (AEE) and Assistant Scientific Officer (ASO), has expressed its wish to assign the work of conducting the written examination to the Indian Institute of Technology, Kanpur (IIT Kanpur) in terms of a proposal referred in Letter No. 1139/81-6-2025 (618995), Dated 09.09.2025

And whereas the IIT-Kanpur is one of the premier institutions and an institute of national importance established under the aegis of the Ministry of Education, Government of India, by the Act of Parliament. The objectives of the Institute are to provide meaningful education, to conduct original research of the highest standard and to provide leadership in technological innovation for the industrial growth of the country. In meeting this challenge, the Institute has always made special efforts to recruit talented faculty on a worldwide basis and to admit brilliant students from all over the country through a careful selection process. To admit top quality students, the IIT Kanpur has successfully conducted prestigious Joint Entrance Exams-Advance (JEE-Advanced) and Graduate Aptitude Test Exams (GATE) multiple times, and the UPPCB has approached the IIT Kanpur for the conduct of the examination(s) and to engage it as the Online Test conducting agency.

Background

The Proposal is to conduct the Computer-Based Test (CBT), including Application Management, for the recruitment of AEE and ASO for the UPPCB for approx. 30,000 applicants (exact no. of applicants shall be arrived at after the last date of receiving the applications). The scope of the involvement is an end-to-end assessment cycle from Application Management to the Result declaration of the Written Examination. The Examination is to be conducted in Uttar Pradesh (UP), only in a single shift or in two shifts, as the case may be and subject to the number of finally enrolled applicants for both posts.

The IIT Kanpur will engage some Third-Party Infrastructure Provider (TPIP), having expertise and requisite infrastructure for conducting CBT, to provide physical infrastructure, hardware and software support system for conducting the Computer-Based Test (CBT). The IIT Kanpur shall be responsible for the preparation of test papers and overall conducting of the examination, except interview.



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Advocate & Notary
Civil Court, Lucknow
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Accordingly, both the parties, i.e. the UPPCB and the IIT-Kanpur, are desirous to record the terms and conditions on 10.11.2025, being the date of execution of this MoU.

NOW THESE PRESENT WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

1. RESPONSIBILITY OF THE IIT- KANPUR:

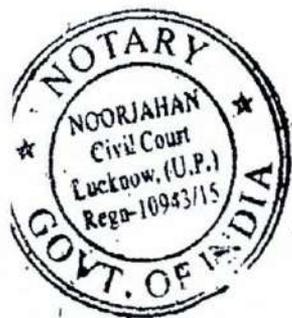
1.1 The IIT Kanpur will assign a coordinator who will act as a single point of contact with the UPPCB. While the engaged TPIP will assign a Project Manager (PM) who will act as a single point of contact with the IIT Kanpur for the successful conduct of the Computer-Based Test.

1.2 The UPPCB shall send the advertisement to the IIT-Kanpur for preparing the application link and checking other information related to the application link. The IIT-Kanpur, in no case be responsible for vetting of the advertisement; moreover, the UPPCB shall approve the application link before the IIT Kanpur makes the link live. It is the responsibility of the UPPCB to ensure that all legal and procedural aspects of the advertisement are as per their recruitment/staffing/examination policies.

1.3 The IIT-Kanpur shall be responsible for conducting the CBT, starting from designing and development of customized application form, selection of venue for the Examination, designing and development of Question Papers and providing end-to-end services till the finalization of the written examination results.

1.4 Designing and preparing the URL for receiving online applications. Design of application forms and provision of uploading photographs, signature and other required documents in consultation with the UPPCB, online fees and intimation charges as per the requirements of the UPPCB validations in URL will be vetted and confirmed by the UPPCB.

1.5 Processing of online application data, including first-level screening, but limited to the online application form and not in respect of the ascertainment of the fulfilment of the eligibility criteria and candidature of the candidates, through validation in the link of applications as per the validations and receipt of fees/ intimation charges online, booking requisite numbers of venues at various locations through its service provider, generating Roll Nos. and allotting the



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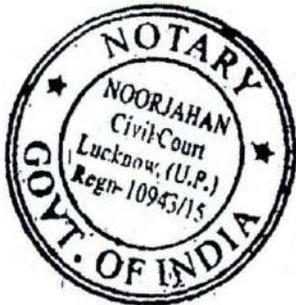
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candidates to venues for online examination. However, the candidates will be allowed provisionally to appear in the written examination, and their final candidature and fulfilment of eligibility shall be decided by the UPPCB at the time of the Interview.

- 1.6 The IIT-Kanpur shall design the Information Handout, which the UPPCB shall upload on their web-site. The Information Handout shall be Bilingual (i.e. in English and Hindi)
- 1.7 The IIT-Kanpur shall submit the list of the venues with addresses and the number of candidates allotted to each venue about two weeks prior to the day of holding the examination, so as to make necessary arrangements by the UPPCB to inform the local police authorities to deploy a reasonable police force at each venue of the examination.
- 1.8 Assessment of responses of Objective Tests of all the candidates who appeared for the examination and processing of results. The marking/evaluation scheme will be as specified by the UPPCB, there will be a penalty for wrong answers as specified.
- 1.9 The IIT-Kanpur will develop separate Test Batteries befitting to the educational eligibility level of the candidates for different posts. The test in the Test Battery will be of an objective type and Bilingual (i.e. in English and Hindi). A list of various posts for officers' level will be mentioned in the advertisement published by the UPPCB. The question bank will be prepared by the IIT Kanpur through a highly confidential technical team.



- 1.10 Thereafter, the IIT Kanpur shall provide a category-wise list of the candidates, in accordance with their merit (score/marks obtained), to the UPPCB, and also provide a supplementary list of candidates in sequence of the candidates' Roll Numbers in the Examination for each cadre/post, without disclosing the marks obtained in the CBT, which shall be equal to three times the number of vacant posts separately for the cadre of AEE and ASO. UPPCB will have full jurisdiction in fixing the number of the candidates, category-wise, for the next stage of Recruitment, i.e. interview, in accordance with its Recruitment Rules and the directions issued by the appropriate Government.

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Advocate & Notary

Civil Court, Lucknow
Registration No. 10943/15

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1.11 Post interview, on receipt of category-wise list of candidates along with marks obtained in the interview from the UPPCB, the agency shall prepare the Final List of successful candidates, 125% of the number of vacant posts, based on combined marks obtained in CBT and Interview and forward the same to the UPPCB purchaser for declaration of Result.

1.12 Test structure for the examination shall be as below:

Structure of the tests:-

(A) For the post of AEE

S.N.	Subject	No. of Questions	Maximum Marks	Duration of Test
1	Environmental Engineering (B.Tech / B.E. Standard)	70	280	120 Minutes
2	General Aptitude	30	120	
	Total	100	400	

(B) For the post of ASO

S.N.	Subject	No. of Questions	Maximum Marks	Duration of Test
1	Environmental Sciences (Under Graduate Standard)	70	280	120 Minutes
2	General Aptitude	30	120	
	Total	100	400	

(C) Marking schedule shall be +4 for correct responses and -1 for incorrect responses. 0(Zero) for unattended questions. A total number of 4 (Four) choices shall be given for each question.

Note: The UPPCB will bear the responsibility to inform the change, if any in vacancies to the IIT-Kanpur.



1.13 The IIT-Kanpur shall provide to the UPPCB the Attendance data sheet, in the standard format, after the exam.

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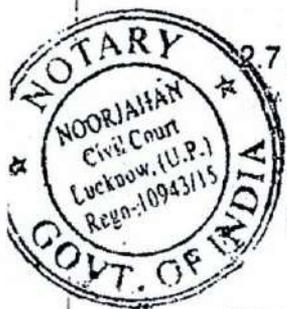
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NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

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2. RESPONSIBILITY OF THE UPPCB:

- 2.1 The UPPCB will assign a coordinator who will act as a single point of contact with the IIT Kanpur.
- 2.2 The UPPCB shall be responsible for publishing the advertisement for vacancies, including category-wise vacancies, for each cadre in the National Dailies/Newspapers and on other required platforms.
- 2.3 The UPPCB shall provide cadre-wise eligibility criteria to the IIT Kanpur in accordance with the Uttar Pradesh Pollution Control Board Service Regulation 1995, as amended.
- 2.4 Approval of Admit Card and Information Handout. The IIT-Kanpur shall prepare a draft of the Admit Card and Information Handout and send the same for the UPPCB approval before providing its link for uploading.
- 2.5 The UPPCB shall inform the local police authority and shall arrange the deployment of reasonable police force at each venue of the examination on the day of examination to ensure the smooth conduct of the examination and to prevent the occurrence of any unlawful act.
- 2.6 The UPPCB shall depute one representative to each venue of the examination to:
- 2.6.1 Oversee the conduct of the examination and provide administrative help, if required.
- 2.6.2 Lodge an FIR in case any untoward incident takes place or any candidate takes away test material, etc.
- 2.7 After getting the list of candidates qualified in the written examination for interview from the IIT Kanpur, the UPPCB shall conduct the document verification exercise and arrange for holding the interview as per the Uttar Pradesh Pollution Control Board Service Regulation 1995, as amended.
- 2.8 Post interview, the UPPCB shall provide the marks obtained by each candidate in the interview to the IIT Kanpur agency.
- 2.9 The IIT Kanpur shall provide a final list of successful candidates to the UPPCB, in terms of clause 1.10, (*supra*), and the declaration of the result shall be made done by the UPPCB purchaser.



Execution of documents
before me.

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
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3. Service Delivery Methodology (Operations) Standard Operating Procedures (SOP)

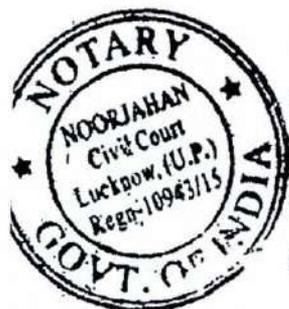
The IITK team shall have a well-defined Standard Operating Procedure s (SOP) which includes all processes starting from a Project Kick Off Meeting (post the receipt of Purchase Order) till the Project Wind up Meeting (post publishing the results, analytics). The framework of SOP includes:

Pre-Assessment Planning	Assessment Day	Post Assessment
Project Kick-Off Meeting	Test Center Readiness	Handing over raw responses/data
Application Management	Biometric and webcam regis	Result Generation
Finalization of Test Centers	Conduct CBT	Merit List (Exam)
Candidate to test centre map	Command Center	Report Generation
Candidate Admit Card generation and distribution		
Test Center Staff - Identification & Management		
Test Center Readiness – Planning		Resource Management
Question Paper Preparation		Project Wind up Meeting
Upload Question Paper in a secured environment		
Training of Candidates		
Mock Test		

4. Budget and Other Terms and Conditions:

At this initial stage of understanding between the parties, both the parties to this MoU are of opinion that the number of candidates for both the posts are not known nor can be ascertained. To initiate the application/examination process, UPPCB shall disburse a mobilization fund of Rs. 1,00,00,000/- (One Crore Only) in favour of IIT-K within 07 days of signing this MoU. The same shall be deducted from the final invoice amount.

Also, given that the anticipated candidates are around 30,000, and the IIT-K will be engaging a TPIP for conducting the CBT, tentative per candidate cost for number of nodes created for the CBT shall be around Rs. 1850/- (plus taxes, as applicable), however same may vary depending on the agreement between IIT-K and the TPIP and other factors like Institute overhead charges etc. The Parties shall



Execution admitted before me.

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow

SK

UPPCB

execute a detailed supplementary MoU/Agreement on Budget and other payment terms for the purpose of this MoU, within 07 days after completion of the last date for submission of on-line applications by the candidates. The terms and conditions of payment schedule as detailed in the supplementary MoU shall be binding on both parties.

5 OTHER TERMS AND CONDITIONS :

5.1 The Test Papers shall not be disclosed to Anybody Other Than the Candidate Only during the examination. The test papers are also not shared with anybody even after the examination(s). In case of any dispute, the IIT-Kanpur shall provide the ad seriatim response of aggrieved candidates, if any, and the corresponding right answers to the UPPCB.

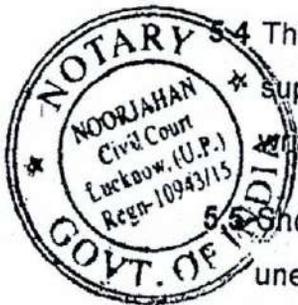
5.2 This Memorandum of Understanding is valid only for this recruitment project. It is clearly understood that even after the due date of the test, the IIT-Kanpur and the UPPCB will complete all their responsibilities outlined in the Memorandum of Understanding.

5.3 It is an agreement between two government agencies; therefore, the standard process of dispute resolution shall be applicable, and the Jurisdiction of the Court situated at Lucknow. However, as a condition precedent, all disputes arising from this MoU shall be resolved amicably; failing which, they shall be referred to a joint committee comprising representatives of both parties before resorting to the courts at Lucknow.

5.4 This MOU represents the entire integrated understanding between the parties and supersedes all prior negotiations, representations and agreements, whether written or oral.

5.5 Should any portion of this MoU be judicially determined to be illegal or unenforceable, the remainder of the MoU shall continue in force and effect, and either party may negotiate the terms e-affected by the severance.

5.6 **Indemnity and Liability:** Each party shall indemnify and hold harmless the other from any claim, loss, or damage arising from its own acts of negligence, omission, or breach of law. However, the employees, officers, Director(s), Board members of the each party shall not personally be liable to the other party for any special,



Execution admitted
before me

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

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incidental or consequential damages, including but not limited to contract, negligence and tort liability in connection with or arising out of this MoU.

5.7 Confidentiality and Intellectual Property: IIT Kanpur shall retain intellectual property rights in examination systems, software, and question papers. Both parties shall maintain strict confidentiality over all materials, data, and processes.

5.9 Compliance with the Uttar Pradesh Public Examination (Prevention of Unfair Means) Act, 2024: Both parties shall ensure strict compliance with the provisions of the Uttar Pradesh Public Examination (Prevention of Unfair Means) Act, 2024, and shall immediately report any violation or suspicion of unfair means to the competent police authority.

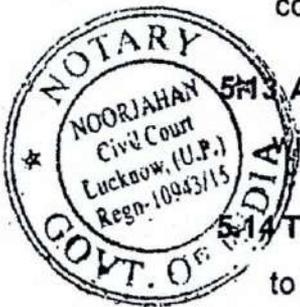
5.10 Data Security and Retention: The IIT Kanpur and any Third-Party Infrastructure Provider engaged shall ensure full compliance with the Information Technology Act, 2000, and maintain secure encryption, access logs, and audit trails for at least one-year post-result declaration.

5.11 Termination: Either party may terminate this MoU by giving thirty (30) days' written notice to the other party, provided that all ongoing obligations related to confidentiality, data security, and result processing are duly completed. However, the UPPCB shall make the payment the IIT Kanpur for the work done/carried out in respect of this MoU before such termination.

5.12 Force Majeure: Neither party shall be liable for failure to perform its obligations under this MoU if such failure results from circumstances beyond its reasonable control, including acts of God, war, pandemic, or legal prohibitions.

5.13 Amendment: Any amendment or variation to this MoU shall be made in writing with the mutual consent of the parties to this MoU.

5.14 Third Party Legal/RTI matters: All legal issues, litigations and RTI queries related to the conduct of this examination shall be handled solely by the UPPCB. The IIT Kanpur, however, shall provide all the related documents that are in its possession to assist the UPPCB in such legal matters/RTI queries.



Execution administered before

NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

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10/11/25

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5.15 **Publicity:** Neither party shall use the name of the other party or its employees in any advertisement, press release or publicity with reference to this MoU without prior written permission of the other party, except for necessary disclosure warranted by the Government or the Courts.

5.16 **Undertaking:** The UPPCB shall also furnish an undertaking, in the prescribed format, to the IIT Kanpur, in respect of the examination to be conducted by the IIT Kanpur in terms of this MoU. The undertaking, so furnished and attached, shall be part of this MoU.

IN WITNESS WHEREOF, these presents have been executed by the parties hereto, the day and month and the year first above written.

IN WITNESS WHEREOF, THE parties in this MoU, through their duly authorized representatives, have executed this MoU on the day and date set out above and certify that they have read, understood and agreed to the terms and conditions of this MoU as set forth herein.

In Witness whereof, the parties, hereto have signed this Deed MoU hereunder on the dates respectively mentioned against the signature of each.



Signed By SK
Sanjeev Kumar Singh
(Member Secretary)
Sanjeev Kumar Singh
(Member Secretary)
For U.P. Pollution Control Board
Lucknow
UP Pollution Control Board

Signed By Vishwa Ranjan
Vishwa Ranjan
(Registrar)
For Indian Institute of Technology,
Kanpur

10th November, 2025

10th November, 2025

Witnesses:

In the presence of Ram Gopal (Date) presence of Prakash Sharma

and of Praveen Kumar (Date) Anand Kumar Anand

10th November, 2025

Execution done before me
NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/15

I know & identify the deponent/Executed who has signed/ put his T.L. before me



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या:
Ref No: 646521 / ए0एस0कैम्प-27(ब)/2020-25,

दिनांक:
Date: 6/11/25

सेवा में,
सचिव,
उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग,
लखनऊ।

विषय: बोर्ड द्वारा अधियाचित समूह-‘ग’ के विभिन्न पदों पर चयन संबंधी कार्यवाही पूर्ण किये जाने के संबंध में।

महोदय,

कृपया उर्पयुक्त विषयक बोर्ड के पत्र संख्या-G45025 / ए0एस0कैम्प-27(ब)/2020-25, दिनांक-25.02.2025 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि:-

1. बोर्ड द्वारा समूह-‘ग’ के सीधी भर्ती के निम्नानुसार पदों का अधियाचन उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग, लखनऊ को प्रेषित किये गये हैं, जो कि वर्तमान में आयोग में प्रक्रियाधीन हैं:-

क्र.सं.	पदनाम	अधियाचित पदों की संख्या	विवरण
1.	प्रयोगशाला सहायक	02	दि0 01.09.2023 (ई-अधियाचन पोर्टल द्वारा)
2.	अवर अभियन्ता	08	दि0 10.10.2023 (ई-अधियाचन पोर्टल द्वारा विशेष अधियाचन)
3.	विधि सहायक	04	दि0 08.11.2023 (ई-अधियाचन पोर्टल द्वारा)
4.	अवर अभियन्ता	29	दि0 21.11.2023 (ई-अधियाचन पोर्टल द्वारा)
5.	लेखाकार/लेखा परीक्षक	22	दि0 01.12.2023 (ई-अधियाचन पोर्टल द्वारा)
6.	अनुश्रवण सहायक	35	दि0 04.04.2025 (ई-अधियाचन पोर्टल द्वारा)
7.	वैज्ञानिक सहायक	05	दि0 28.05.2025 (ई-अधियाचन पोर्टल द्वारा विशेष अधियाचन)
8.	वैज्ञानिक सहायक	10	दि0 28.05.2025 (ई-अधियाचन पोर्टल द्वारा)
	योग -	115	

2. मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा उ0प्र0 राज्य सहित एन0सी0आर0 क्षेत्र में आने वाले राज्यों के मुख्य सचिव के संबंध में सुओ मोटो अवमानना वाद संख्या-1/2025 इन री रिट याचिका (सिविल) संख्या-13029/1985 एम0सी0 मेहता बनाम भारत संघ व अन्य में पारित आदेश दिनांक-17.09.2025 (प्रति संलग्न) में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के सीधी भर्ती के शेष रिक्त पदों को 03 माह में भरे जाने के आदेश पारित किये गये हैं, जिसके सुसंगत अंश निम्नवत् हैं:

"...13. We direct the State of Uttar Pradesh to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today..."

3. राज्य बोर्ड द्वारा जल(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974, वायु(प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981, पर्यावरण(संरक्षण) अधिनियम, 1986 सपठित ठोस अपशिष्ट नियमावली, जैव चिकित्सा अपशिष्ट नियमावली, ध्वनि प्रदूषण नियंत्रण संबंधी नियमावली आदि में निहित कर्तव्यों का पालन किया जाना होता है। अधिवर्षता आयु प्राप्त कर लेने के फलस्वरूप प्रतिमाह कार्मिक सेवानिवृत्त हो रहे हैं। कार्मिकों की निरन्तर सेवानिवृत्ति के परिणामस्वरूप, कमी होने के कारण जनहित से जुड़े प्रदूषण नियंत्रण संबंधी कार्य एवं मा0 राष्ट्रीय हरित अधिकरण एवं विभिन्न

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टी0सी0-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppecb.in
वेब साइट : www.uppcb.up.gov.in

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
E-mail : info@uppecb.in

न्यायालयों द्वारा समय-समय पर पारित किए जाने वाले आदेशों के सुचारु एवं समयबद्ध रूप से निस्तारण/अनुपालन किए जाने में अत्यन्त कठिनाई हो रही है।

अतः पुनः अनुरोध है कि मा0 उच्चतम न्यायालय द्वारा सुओ मोटो अवमानना वाद संख्या-1/2025 इन री रिट याचिका (सिविल) संख्या-13029/1985 एम0सी0 मेहता बनाम भारत संघ में पारित आदेश के अनुपालन में उ0प्र0 अधीनस्थ सेवा चयन आयोग को 115 रिक्त पदों पर चयन हेतु प्रेषित अधियाचनों के अनुसार मा0 उच्चतम न्यायालय द्वारा निर्धारित समयान्तर्गत चयन संबंधी कार्यवाही पूर्ण कराने का कष्ट करें।

भवदीय,
Digitally signed by
SANJEEV KUMAR SINGH
(~~11-12-20~~ 11-12-20)
सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. अध्यक्ष महोदय के निजी सहायक।
2. उप सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-6, उ0प्र0 शासन, लखनऊ।

सदस्य सचिव

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प्रेषक,

अजय अग्रवाल,
विशेष सचिव, वित्त,
उत्तर प्रदेश शासन।

सेवा में,

समस्त प्रमुख सचिव/सचिव,
उत्तर प्रदेश शासन।

संख्या-वे0आ0-2-3263/दसा-59(एम)/2008 टी0सी0

वित्त (वेतन आयोग) अनुभाग-2

लखनऊ : दिनांक : 12 जनवरी 2011

विषय:- पुनरीक्षित वेतन संरचना में वेतन बैंड एवं ग्रेड वेतन में संशोधन।

महोदय,

वेतन समिति (2008) की संस्तुतियों के संदर्भ में स्वशासी संस्थाओं के कार्मिकों के लिये पुनरीक्षित वेतन संरचना में वेतन बैंड एवं ग्रेड वेतन अनुमन्य करायें जाने के संबंध में संकेत संख्या-वे0आ0-2-3263/दसा-59(एम)/2008 टी0सी0 दिनांक 08 फरवरी 2009 भाग-2 द्वारा निर्णय लिया गया है। स्वतंत्र निर्णय के अभाव में स्वशासी संस्थाओं के कार्मिकों के लिये विभागीय आदेश निर्मित किये गये हैं। उपर्युक्त के क्रम में वेतन समिति (2008) की संस्तुतियों पर निम्नवत् निर्णय लिये गये हैं :-

(i) राज्य के विभिन्न वर्गों के कर्मचारियों के लिये अपुनरीक्षित वेतनमान रू० 6500-10500 को दिनांक 01 जनवरी 2008 से लागू पुनरीक्षित वेतन संरचना में सादृश्य वेतन बैंड-2 रू० 9300-34800 एवं ग्रेड वेतन रू० 4200 के स्थान पर वेतन बैंड-2 रू० 9300-34800 एवं ग्रेड वेतन रू० 4600 दिनांक 01 जनवरी 2008 से स्वीकृत किया जाय।

(ii) स्वशासी संस्थाओं के समूह-घ के पदों पर पुनरीक्षित वेतन संरचना में अनुमन्य सादृश्य वेतन बैंड-1 एस रू० 4440-7440 एवं ग्रेड वेतन रू० 1300, रू० 1400 एवं रू० 1650 के स्थान पर संशोधित/स्वीकृत वेतन बैंड-1 रू० 5200-20200 एवं ग्रेड वेतन रू० 1800 दिनांक 01 जनवरी 2008 से काल्पनिक रूप से अनुमन्य कराते हुए वास्तविक लाभ तात्कालिक प्रभाव (दिनांक 08 सितम्बर 2010) से पूर्व निर्धारित शर्तों एवं प्रतिबन्धों के अधीन अनुमन्य कराया जाय। यह भी निर्णय लिया गया है कि भविष्य में चतुर्थ श्रेणी के किसी भी पद पर (कनिष्ठ वर्ग के प्राविधिक पदों को छोड़कर) नियुक्ति नहीं की जायगी।



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तथा चतुर्थ श्रेणी के रिक्त होने वाले पदों के सम्बन्ध में यथावश्यकता केवल आउट सोर्सिंग के माध्यम से व्यवस्था की जायेगी।

परन्तु उक्त व्यवस्था, उत्तर प्रदेश सेवा काल में मृत सरकारी सेवकों के आश्रितों की भर्ती नियमावली 1974 के अन्तर्गत समूह-"घ" के पदों पर की जाने वाली नियुक्ति के सम्बन्ध में लागू नहीं होगी।

उक्त के सम्बन्ध में आपसे यह अनुरोध करने की मुझसे अपेक्षा की गयी आपके विभाग के अन्तर्गत विद्यमान स्वशासी संस्थाओं के कार्मिकों को निर्णयों के कार्यान्वयन हेतु अपेक्षित शासनादेश वित्त विभाग को से निर्गत कराने का कष्ट करें।

मन्दीय,

(अजय मिश्रवाल)

विशेष सचिव।

-वे03110-2-

(1) / दस-59(एस) / 2008

सद-दिनांक।

प्रतिलिपि तिनलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

निदेशक, सूचना एवं जन सम्पर्क विभाग, उत्तर प्रदेश।

उपरोक्त सचिवालय के समस्त अनुभाग।

निदेशक, अधिष्ठाण, पुनरीक्षण ब्यूरो, वित्त विभाग, उत्तर प्रदेश।

कार्मिक नियमावली सेल।

गार्डफ़ाइल।

आज्ञा सं,

(नरेन्द्र कुमार)
संयुक्त सचिव।



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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या:

Ref No: GA6937/MAT-526/2026

दिनांक:

Date: 06/01/2026

सेवा में,

संयुक्त सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7,
उत्तर प्रदेश शासन,
लखनऊ।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 693/2023(I.A. No. 512/2024) New Item titled "Pollution Control Board are the weak link" appearing in Deccan Herald dated 24.10.2023 में पारित अधिकरण के आदेश दिनांक-14.10.2025 के अनुपालन के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक शासन के पत्र संख्या-एन0जी0टी0-03/81-7-2026-200784, दिनांक-03.01.2026 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से मा0 एन0जी0टी0, नई दिल्ली के ई-मेल दिनांक-27.12.2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 693/2023(I.A. No. 512/2024) New Item titled "Pollution Control Board are the weak link" appearing in Deccan Herald dated 24.10.2023 में पारित अधिकरण के आदेश दिनांक-14.10.2025 के अनुपालन में आवश्यक कार्यवाही करते हुये, मा0 अधिकरण में रिपोर्ट दाखिल करने व दाखिल किये गये रिपोर्ट की प्रति सहित कृत कार्यवाही से शासन को अवगत कराये जाने की अपेक्षा की गई है।

उक्त के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 693/2023(I.A. No. 512/2024) New Item titled "Pollution Control Board are the weak link" appearing in Deccan Herald dated 24.10.2023 में पारित अधिकरण के आदेश दिनांक-14.10.2025 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के ई-मेल दिनांक-29.10.2025 के माध्यम से राज्य बोर्ड में प्राप्त Google Sheet पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड की वांछित सूचना ससमय अपलोड कर दी गई है, जिसकी प्रति सुलभ संदर्भ हेतु पत्र के साथ संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: यथोपरि।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

PART A: STATUS OF FILLING OF VACANT POSTS
Name of the Board / Committee: UTAR PRADESH POLLUTION CONTROL BOARD

Category of post	Status of Sanctioned posts in Number			Details of current vacancies in number	Action Taken (Approval of the Govt., Engagement agency, Advertisement, Expiry date etc.)	The time line by which the vacancy will be filled (in months)
	Sanctioned	Filled posts as on 30.11.2025	Current Vacancy as on 30.11.2025			
a) Scientific	186	108	78	a) Direct 69 b) Promotion 9 c) Depreciation 0 d) Depreciation 0 e) Direct 0	1. समूह-क के सम्पूर्ण पद पदव्रति के माध्यम से भरे जाने प्राथमिकता है। पदव्रति हेतु अर्हकारी सेवा पूर्ण करने वाले अधिकारी उपलब्ध नहीं हैं। मुख्य पर्यावरण अधिकारी के रिक्त पदों पर पदव्रति हेतु अर्हकारी सेवा में शिथिलीकरण की कार्यवाही प्रक्रियाधीन है।	All promotional vacant post are filled in due time when eligible candidates are available.
b) Engineering	157	87	70	a) Direct 187 b) Promotion 25 c) Depreciation 0	2. समूह-ख के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के सीधी भर्ती के रिक्त पदों के संबंध में जासन के पत्र दिनांक-09.09.2025 के अनुक्रम में भर्ती हेतु दिनांक-10.11.2025 को IIT, Kanpur से MoU किया गया। अफातर 30990 प्रदूषण नियंत्रण परिषद् सेवा विनियमावली, 1995 में प्रथम संशोधन की कार्यवाही प्रक्रियाधीन है।	For Group C posts, e-adyacthan for filling post is sent to UPSSSC. As soon as they will provide the list of selected candidates, posts will be filled.
c) Administration	389	177	212		3. समूह-ग के विभिन्न 115 सीधी भर्ती के पदों पर चयन हेतु अधिवाचन 30990 अधीनस्थ सेवा चयन आयोग, राखनऊ में प्रक्रियाधीन है। अधिवाचन द्वारा दिनांक-07.09.2025 को PET की परीक्षा सम्पन्न की गई है। बोर्ड द्वारा अधिवाचन समूह-ग के विभिन्न पदों पर चयन संबंधी कार्यवाही पूर्ण किये जाने हेतु बोर्ड द्वारा पत्र दिनांक-06.11.2025 के माध्यम से 30990 अधीनस्थ सेवा चयन आयोग से अनुरोध किया गया है।	
Total	732	372	360			

Specific remarks, if any: बोर्ड के तकनीकी तथा गैर तकनीकी कार्यों को आपूर्ति हेतु सेवा प्रदाता एजेन्सी के माध्यम से आउटसोर्सिंग कार्रवाई से कार्य सम्पादित कराया जा रहा है, जिनमें 268 तकनीकी/वैज्ञानिक तथा 181 गैर तकनीकी अर्थात् कुल 449 व्यक्तियों द्वारा अपनी सेवाओं बोर्ड को प्रदान की जा रही है।

उक्त के अतिरिक्त 500 उच्चतम न्यायालय, नई दिल्ली द्वारा पारित आदेश के अनुपालन में बोर्ड द्वारा सीधी भर्ती के रिक्त विभिन्न पदों को अल्प अवधि हेतु सेवादाता के माध्यम से भरे जाने के विषय विचारण दिनांक-20.11.2025 प्रकाशित किया गया है, जिस पर अभिमत कार्यवाही प्रक्रियाधीन है।

उक्त के अतिरिक्त 500 उच्चतम न्यायालय, नई दिल्ली द्वारा पारित आदेश के अनुपालन में बोर्ड द्वारा सीधी भर्ती के रिक्त विभिन्न पदों को अल्प अवधि हेतु सेवादाता के माध्यम से भरे जाने के विषय विचारण दिनांक-20.11.2025 प्रकाशित किया गया है, जिस पर अभिमत कार्यवाही प्रक्रियाधीन है।

Note: It is requested to please ensure that each sheet is created separately for each laboratory and rename the sheet accordingly.
 For e.g. Central Laboratory, Regional Laboratory etc

LABORATORY ANALYTICAL FACILITIES

Name of the Board / Committee: UTTAR PRADESH POLLUTION CONTROL BOARD

PART I: Facility available for monitoring of environmental parameters:

S. No.	Parameters	Facilities Available (Yes / No)	If facility is not available, Specify Timeline for addition of this parameter. (in months)	Action Taken for addition of this Parameter (Specification finalized / procurement initiated / work awarded / outsourced)
A. Sample Matrix / Group of Water and Wastewater				

(a) Physical Tests

1	Temperature	YES		
2	Colour	YES		
3	pH	YES		
4	Turbidity	YES		
5	Conductivity	YES		
6	Total Solids	YES		
7	Total Dissolved Solids (TDS)	YES		
8	Total Suspended Solids (TSS)	YES		

(b) Inorganic Tests

(i) General & Non-metallic				
1	Alkalinity	YES		
2	Chloride	YES		
3	Cyanide			
4	Dissolved oxygen	NO		OUTSOURCED
5	Nitrite nitrogen	YES		
6	Nitrate nitrogen	YES		
7	Ammonical nitrogen	YES		
8	Fluoride	YES		
9	Hardness (Total)	YES		

10	Calcium		YES		
11	Magnesium		YES		
12	Phosphate		YES		
13	Sulphate		YES		
14	Sulphide		YES		
15	Total Residual chlorine (TRC)		YES		
(ii) Trace Metals Tests					
1	Aluminium (Al)		YES		
2	Arsenic (As) Total		YES		
3	Barium		YES		
4	Boron		YES		
5	Chromium (Cr) Hexavalent		YES		
6	Chromium (Cr) Total		YES		
7	Cadmium (Cd)		YES		
8	Cobalt (Co)		YES		
9	Copper (Cu)		YES		
10	Iron (Fe)		YES		
11	Lead (Pb)		YES		
12	Manganese (Mn)		YES		
13	Mercury (Hg)		YES		
14	Nickel (Ni)		YES		
15	Potassium (K)		YES		
16	Sodium (Na)		YES		
17	Vanadium (V)		NO		
18	Zinc (Zn)		YES		OUTSOURCED
19	Selenium (Se)		NO		OUTSOURCED
(c) Organics (General) and Trace Organics Tests					
1	Biological Oxygen Demand (BOD)		YES		
2	Chemical oxygen demand (COD)		YES		
3	Oil & Grease		YES		
4	Phenolic Compounds as C ₆ H ₅ OH		YES		

5	Benzopyrene		NO					
6	Pesticides						OUTSOURCED	
6.a Organochlorine Pesticides (OCPs) Tests								
	i Aldrin		YES					
	ii Alpha Endosulphan		YES					
	iii p,p'-DDT		YES					
	iv Alpha-HCH		YES					
	v Beta HCH		YES					
	vi Beta Endosulphan		YES					
	vii Gamma-HCH		YES					
	viii o,p'-DDT		YES					
	ix p,p'-DDE		YES					
6.b Organophosphorus Pesticides (OPPs) Tests								
	i Malathion		YES					
	ii Methyl parathion		YES					
	iii Chlorpyrifos		YES					
	iv Dimethoate		NO				OUTSOURCED	
	v Dieldrin		YES					
	vi Ethion		NO				OUTSOURCED	
(d) Microbiological Tests								
1	Total Coliform		YES				OUTSOURCED	
2	Faecal Coliform		YES					
3	E. Coli		YES					
4	Faecal Streptococci		YES					
(e) Toxicological Tests								
1	Bioassay method for evaluation of toxicity using fish (90% survival of fish after 96 hrs in 100% effluent)		YES					
B. Sample Matrix / Group of Solid / Solid Waste								
(a) Soil / Sediment / Compost Tests								
1	Cation Exchange Capacity (CEC)		NO				OUTSOURCED	
2	Electrical Conductivity (EC)		YES					
3	Organic carbon (Chemical Method)		YES					
4	pH		YES					
5	Soil moisture		YES					
6	Total nitrogen		NO				OUTSOURCED	

7	Metals by digestion (As, Cd, Cr, Pb, Ni etc)		YES	
(b) Hazardous Waste (Liquid / Slurry / Sludge / Solid / Semi-Solid) Tests				
1	Corrosivity		NO	
2	Ignitability (Flash Point)		NO	*
3	Loss on Drying at 1050C (%)		YES	*
4	Moisture Content			
5	Loss on Drying at 5500C (%)		YES	
6	Organic Content			
7	pH		YES	
8	Organic carbon/matter (Chemical Method)		YES	
9	Calorific Value		NO	
10	Toxicity Characteristics leaching procedure (TCLP) Leachate and Metals in Leachate (As,Cd,Cr, Pb, Ni)		YES	*
C. Sample Matrix / Group of Analytes: Air				
(a) Ambient Air				
1	Nitrogen dioxide as NO2		YES	
2	Sulphur dioxide (SO2)		YES	
3	Particulate matter (PM10)		YES	
4	Particulate matter (PM2.5)		YES	
5	Carbon Monoxide		YES	
6	Ozone		YES	
7	Benzene		YES	
8	Ammonia		YES	
9	Metals in Particulate Matter, Pb		YES	
10	Metals in Particulate Matter, As		YES	
11	Metals in Particulate Matter, Ni		YES	
12	Particulate Benzo-a-Pyrene (BaP)		NO	
(b) Stack Gas / Stationary Source Emission				
1	Particulate Matter		YES	
2	Sulphur Dioxide		YES	
3	Carbon Dioxide		YES	
4	Carbon Monoxide (NDIR based Method)		NO	
		12		PROCUREMENT INITIATED

OUTSOURCED

PROCUREMENT INITIATED

5	Temperature	YES		
6	Moisture	YES		
7	Oxygen	YES		
8	Oxides of Nitrogen	YES		
9	Halides (HCL/HP)	YES		
(c) Noise Level				
1	Ambient Noise level measurement (20 to 140 dB)	YES		
2	Source Noise Level Measurement (Industrial process, DG set- 20 to 140dB)	YES		
(d) Meteorological Monitoring				
1	Ambient Temperature	YES		
2	Wind direction	YES		
3	Wind speed	YES		
4	Relative Humidity	YES		
5	Mixing Height	YES		
Specific remarks, if any: * NOT IN CENTRAL LAB SCOPE				
PART II: Details of Laboratory Infrastructure (Instruments and Equipment)				
S. No.	Name of Instrument / Equipments	Available Yes / No	If the Instrument / Equipment is not available, Specify Timeline for procurement of this instrument (in months)	Action Taken for procurement of this Instrument / Equipment (Specification finalized / procurement initiated / work awarded / outsourced)
a) Mandatory Requirements				
1	Portable / Pen type pH meter / pH strip	YES		

2	Portable Dissolved Oxygen Meter / Field Fixing using chemicals	YES			
3	Electrical Conductivity meter pen type	YES			
4	Flow meter / Physical flow measuring	YES			
5	GPS / Mobile with GPS app	YES			
6	Ice Box (2 nos.) (150 litre & 100 litre capacities)	YES			
7	Thermometer	YES			
8	Stainless steel bucket with nylon rope and mug	YES			
9	Ground water level measuring device	YES			
10	Scoop / shovel	YES			
11	Auger / core sampler	NO	12		PROCUREMENT INITIATED
b) Optional Requirements					
1	Bottom Sampler / Depth sampler	NO			**
2	Chloroscope for residual chlorine	NO			**
3	Vandom or equivalent water sampler (Automatic sampler when composite sampling to be done)	NO			**
4	Ekman Dredge	NO			**
B. List of Instruments / Equipment for Sampling of Ambient Air and Source Emission monitoring					
a) Mandatory Requirements					
1	Fine dust samplers PM2.5 (*4 Nos)	YES			
2	Respirable Dust Sampler PM 10 (*4 Nos)	YES			
3	High Volume Sampler (SPM) (4 Nos)	YES			
4	Handy Sampler with set of glass impingers (*2 Nos)	YES			
5	Low Volume Sampler (LVS)	NO	12		PROCUREMENT INITIATED
6	Tedler bags different sizes	YES			

7	Meteorological tower (All in one telescopic Mast) with sensors comprising wind speed, wind direction, ambient temp., Relative humidity, Solar radiation, rainfall etc.	YES				
8	Nitrogen Cylinder portable	NO				**
9	Activated Charcoal tubes/ Tenex	NO		2	PROCUREMENT INITIATED	
10	Barometer (Digital)	NO		2	PROCUREMENT INITIATED	
11	Isokinetic Stack Monitoring Kit complete with Stack monitoring instrument panel with inclined cum vertical manometer, Cold Box, Vacuum pump, Glass assembly impingers	YES				
12	Modified S type Stainless steel Pitot tube (Standard length) with Assembly	YES				
13	Monoblock type, rotary design vacuum pump	YES				
14	Orsat Apparatus	YES				
15	Source emission monitoring Impingers train set with spare impingers 100 ml & 225 ml capacity	YES				
16	Stainless steel heated Sampling Probes with thimble holders short and long	YES				
17	Flue Gas analyzer	NO				
18	Thermometer/ Thermocouple	YES		12	PROCUREMENT INITIATED	
19	Calibrator for Noise Meters	YES				
20	Digital Sound level (Noise) Meters	YES				
21	Portable TOC Analyzer for emission monitoring.	NO				*
22	Polyurethane Foam PUF Sampler	NO				*

b) Optional Requirements			YES	YES
1	Anemometer		YES	
2	Weather Monitoring system		YES	
3	Wind speed/wind direction monitor		YES	
4	Continuous Ambient Air Monitoring System, Fixed		YES	
5	Continuous PM10 Analyzer		YES	
6	Continuous Ambient Air Monitoring System, Mobile		YES	
7	Continuous PM2.5 analyzer		YES	
8	Ambient Nitrogen Oxides (NO-NO2-NOx Analyzer		YES	
9	Ambient Ozone Analyzer		YES	
10	Ambient BTEX Analyzer		YES	
11	Multipoint Gas Calibration system		YES	
12	Ambient Sulphur Dioxide analyzer		YES	
13	Ambient Carbon Monoxide & Carbon dioxide analyzer		YES	
14	Total Hydrocarbon analyzer		NO	
15	Ambient Ammonia analyzer		YES	
16	Zero Gas Generator		YES	
17	Synthetic Air Cylinder		YES	
18	Calibration Gas Cylinders, SO2, NO, CO, NH3B, benzene and Toluene One each with stainless steel Regulators		YES	
19	Continuous emission monitoring equipment		YES	
20	19 inch Rack mounting system for air analyzers		YES	
21	Dry Gas Meter		YES	
22	Diesel Exhaust analyzer		NO	
23	Exhaust CO/HC analyzer with Sampling Probe		NO	PROCUREMENT INITIATED
		12		

24	Automated Noise Monitoring System	YES				
25	Integrating Sound level meter	YES				
26	Continuous PM10 & PM2.5 Monitoring Analyzer TEOM system	NO				**
27	Top loading orifice kit for calibration of HVS	YES				
28	Permeation tubes (SO2, NO-NO2-NOx, NH3, BTX)	NO				**
C. List of Equipment required for processing of Environmental Samples:						
a) Mandatory Requirements						
1	Accelerated Solvent Extraction (ASE) System	NO				*
2	Ammonia distillation assembly/TKN Analyzer	NO	12		PROCUREMENT INITIATED	
3	Analytical Balance 4/5 digit & 6 digit (Digital)	YES				
4	Aquarium for Toxicity bioassay test with complete accessories (*4 Nos)	YES				
5	Autoclave (*2 Nos)	YES				
6	Bacteriological Incubators Stainless steel (*2 Nos)	YES				
7	Bio safety cabinets	YES				
8	BOD Incubators (2 nos.)	YES				
9	Centrifuge	YES				
10	COD Digestion heated Blocks (2) with capacity 16 nos. or more	YES				
11	Cyanide Distillation Assembly (3)	NO				*
12	Deep Freezer- Capacity 500 litre	YES				
13	Laboratory Ball Mill Grinder	NO				**
14	Laboratory Grinder	YES				
15	Laminar Flow bench for Microbiological analysis	YES				
16	Magnetic Stirrer with heating system (*2 Nos)	YES				

17	Mechanical Shaker	YES			
18	Membrane Filtration assembly with vacuum pump (2 nos.)	NO			
19	Microbial culture refrigerator	YES			
20	Microwave Digester with 16 vessels/ Hot Plate	YES			
21	Muffle Furnace (*1 Nos), Range 1200 C	YES			
22	Phenol distillation assembly (3)	NO	12		PROCUREMENT INITIATED
23	Plate counter, Manual/Automatic	YES			
24	Digestion Chambers/ Fume hood	YES			
25	Digital Thermometer & Humidity meter- All lab area	YES			
26	Dispensers (Various capacities) up to 5, 10, 25 & 50 ml	YES			
27	Filtration Assembly with vacuum pump	YES			
28	Fluoride Distillation Assembly (3)	NO			**
29	Arsenic / Fluoride Glass Distillation assemblies	NO			**
30	Glass Double Distillation Assembly /Water Purification System	YES			
31	Heating mantles (2 nos.)	YES			
32	Hot plates (small, Medium and Large) (*2 nos.)	YES			
33	Thermo Hygrometer	NO	12		PROCUREMENT INITIATED
34	Imhoff Cone	NO	12		PROCUREMENT INITIATED
35	Top loading Precision Digital Balance (minimum detection 0.001mg/0.01 mg) with anti-vibration facility- 3 nos. i.e 4/5 Digit (2 nos), - 6 Digit (1 no)	YES			
36	Refrigerators Big Size 300 litres or more, double door- 2 nos.	YES			

37	Rotary Evaporator (Buchi type) with water recirculating chiller	YES					
38	Separating funnel shaker	YES					
39	Soxhlet Apparatus	YES					
40	Solid Phase Extraction (SPE) /SPME Extraction system	NO					*
41	Thermometer (Alcohol)	NO					**
42	Dry & wet bulb Thermometer	YES					
43	Toxicity characteristic leaching procedure (TCLP) Extractors (Zero head and Bottle)	YES					
44	Ultra sonic water bath- Capacity 3 litre	YES					
45	Water Bath with temperature control (*2 Nos)	YES					
46	Water Bath with temp. for mercury sample digestion- 20 BOD Bottles	YES					
D. Analytical Instruments at Environmental Laboratories							
a) Mandatory Requirements							
1	Atomic Absorption spectrometer (AAS)- Flame, Hydride & Graphite Tube Atomizer (GTA)	YES					
2	Binoocular Stereo Zoom Microscope	YES					
3	Bomb Calorimeter	NO					
4	BTX Analyzer with BTX calibrator	YES					*
5	Colony counter	YES					
6	Conductivity meter- 2 nos.	YES					
7	Environment conditioning chamber	YES					
8	Digital Burettes- 50 ml*2, 100 ml*2	YES					
9	Dissolved Oxygen Meter (Bench model)	YES					
10	Flame Photometer	YES					

7	Organic Halogen (AOX/TOX) Analyzer	NO				**
8	TOC Analyzer	YES				
9	High Resolution Mass Spectrometer (HRGC-HRMS)	NO				**
10	Inductively Coupled Plasma Mass (ICP-MS) Spectrometer	NO	12	PROCUREMENT INITIATED		
11	X Ray Fluorescence (XRF) Spectrometer (Portable)	NO				**

Specific remarks, if any: * NOT IN CENTRAL LAB SCOPE ** NOT REQUIRED

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
टी0सी0-12वी0, विभूति खण्ड,
गोमती नगर, लखनऊ।

विज्ञापन संख्या-

/ए0एस0 कैम्प(118)/2025,

दिनांक- 20/11/2025

उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0-12वी0, विभूति खण्ड, गोमती नगर, लखनऊ द्वारा नितान्त वैकल्पिक व्यवस्था के अंतर्गत विभिन्न पदों पर संविदा के माध्यम से रखा जाना प्रस्तावित है। पदों की संख्या, शैक्षिक अर्हता एवं आयु सीमा का विवरण निम्नानुसार है:-

अंतिम तिथि: 29/11/2025

क्र0 सं0	पदनाम	पदों की संख्या	शैक्षिक अर्हता/अनुभव	संविदा की अवधि	नियत वेतन प्रतिमाह(रुपया)
1.	सहायक पर्यावरण अभियन्ता	27	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन अभियांत्रिकी/रसायन प्रौद्योगिकी/सिविल अभियांत्रिकी/पर्यावरण अभियांत्रिकी में स्नातक उपाधि या सरकार द्वारा उनके समकक्ष मान्यता प्राप्त कोई अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	56,100/-
2.	सहायक वैज्ञानिक अधिकारी	15	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन शास्त्र/जन्तु विज्ञान/वनस्पति विज्ञान/जीव रसायनिकी में डॉक्टरेट उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त किसी अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव, अथवा भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन शास्त्र/जन्तु विज्ञान/वनस्पति विज्ञान/जीव रसायनिकी में स्नाकोत्तर उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त किसी अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में पांच वर्ष का अनुभव।	03 माह	56,100/-
3.	अवर अभियन्ता	38	जनस्वास्थ्य/सिविल/ रसायन/पर्यावरण अभियांत्रिकी में डिप्लोमा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	35,400/-
4.	वैज्ञानिक सहायक	15	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से जन्तु विज्ञान/वनस्पति विज्ञान/ रसायन शास्त्र/जीव रसायनिकी/पर्यावरण विज्ञान में स्नाकोत्तर उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	35,400/-
5.	विधि सहायक	05	(एक) भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से विधि में स्नातक उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता। (दो) एडवोकेट/यकील/ रैरिस्टर/एटोर्नी के रूप में तीन वर्ष का अनुभव।	03 माह	35,400/-
6.	लेखाकार/लेखा परीक्षक	23	(1) भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से किसी एक विषय के रूप में लेखा कर्म के साथ योग्यता में स्नातक उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता। (2) किसी सरकारी या अर्द्ध सरकारी संगठन में लेखा कर्म के क्षेत्र में एक वर्ष का अनुभव।	03 माह	35,400/-
7.	आशुलिपिक	29	(1) उत्तर प्रदेश राज्यिक शिक्षा परिषद की इण्टरमीडिएट परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा। (2) हिन्दी आशुलिपि में 80 शब्द प्रति मिनट की और हिन्दी टंकण में 30 शब्द प्रति मिनट की गति। (3) अंग्रेजी आशुलिपि में 60 शब्द प्रति मिनट की और अंग्रेजी टंकण में 25 शब्द प्रति मिनट की गति।	03 माह	35,400/-
8.	कनिष्ठ सहायक	33	इण्टरमीडिएट के साथ-साथ कम्प्यूटर संचालन का उद्योग (DOEACC) सोसाइटी द्वारा प्रदत्त "सी0सी0सी0" प्रमाण पत्र अथवा सरकार द्वारा मान्यता प्राप्त संस्था से समकक्ष	03 माह	21,700/-

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में

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			रतार का प्रमाण-पत्र तथा हिन्दी/ अंग्रेजी में कम से कम क्रमशः 25/30 शब्द प्रति मिनट की टंकण गति।		
9.	प्रयोगशाला सहायक	02	माध्यमिक शिक्षा परिषद, उत्तर प्रदेश की विज्ञान के साथ इण्टरमीडिएट परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	19,900/-
10.	अनुभ्रवण सहायक	37	माध्यमिक शिक्षा परिषद, उत्तर प्रदेश की विज्ञान के साथ इण्टरमीडिएट की परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	19,900/-
	कुल	224			

नोट: लम्बवत एवं क्षैतिज आरक्षण के संबंध में सूचना बोर्ड की वेबसाइट पर उपलब्ध है।

विज्ञापित पदों के लिये अन्य शर्तें:-

- संविदा के उक्त पदों पर नियुक्ति आगामी 03 माह तक के लिये की जायेगी।
- संविदा पर नियुक्त होने वाले अभ्यर्थी को उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ या राज्य बोर्ड के किसी क्षेत्रीय कार्यालय में रखा जा सकता है।
- अभ्यर्थी के लिये भारतीय नागरिक होना अनिवार्य है।
- आयु सीमा: अभ्यर्थी की आयु 01 जुलाई, 2025 को 21 वर्ष पूर्ण होनी चाहिये और अधिकतम आयु 40 वर्ष से अधिक नहीं होनी चाहिये परन्तु अनुसूचित जातियों, अनुसूचित जनजातियों और ऐसे अन्य श्रेणी के लिये जिन्हें सरकार द्वारा समय-समय अधिसूचित किया गया हो, अभ्यर्थियों की दशा में अधिकतम आयु सीमा में उतने वर्ष की छूट होगी, जितनी उ0प्र0 शासन द्वारा समय-समय पर विनिर्दिष्ट किया गया है। आयु सीमा में छूट प्राप्त करने के लिये संबंधित श्रेणी के जाति प्रमाण-पत्र की छायाप्रति आवेदन के साथ संलग्न करना अनिवार्य है।
- प्रत्येक पद के लिये शैक्षिक अर्हता, वेतन एवं अनुभव उपर्युक्त वर्णित तालिका के अनुसार होगा।
- अभ्यर्थियों का चयन गठित चयन समिति द्वारा साक्षात्कार के माध्यम से की जायेगी।
- आवेदन शुल्क: अभ्यर्थियों द्वारा किसी भी प्रकार का आवेदन शुल्क नहीं दिया जाना है। अभ्यर्थियों द्वारा साक्षात्कार हेतु आने-जाने का व्यय स्वयं वहन किया जायेगा।
- अभियोजन न चलाए जाने तथा दण्ड न पाने के संबंध में स्वयं द्वारा हस्ताक्षरित शपथ-पत्र/घोषणा-पत्र।
- इच्छुक अभ्यर्थी अपने आवेदन-पत्र निम्न आवेदन प्रारूप पर नवीन्तम पासपोर्ट साइज फोटोग्राफ चस्पा करते हुए समस्त प्रमाण पत्रों की स्व-प्रमाणित छायाप्रतियों के साथ दिनांक-तक सायं 6:00 बजे तक स्पीड पोस्ट/स्वयं से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वी, विभूति खण्ड, गोमती नगर, लखनऊ-226010 के पते पर भेजें। उक्त पते एवं निर्धारित तिथि पर प्राप्त आवेदन पत्रों पर ही विचार किया जाएगा।
- संविदा हेतु साक्षात्कार की सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड की वेबसाइट www.uppcb.up.gov.in पर प्रदर्शित किया जायेगा।
- चयनित अभ्यर्थी को आयु की सत्यापन हेतु हाई स्कूल का मूल प्रमाण-पत्र एवं शैक्षिक/अन्य अर्हता संबंधी बिन्दु के सत्यापन हेतु विज्ञापन में संबंधित पद हेतु शैक्षिक अर्हता/अनुभव संबंधी मूल प्रमाण-पत्र यथासमय प्रस्तुत किया जाना अनिवार्य है।
- यदि यह पाया जाता है कि आवेदनकर्ता ने कोई तथ्य छिपाया है या गलत बताया है तो उसका अभ्यर्थन किसी भी समय तथा किसी भी स्तर पर निरस्त कर दिया जायेगा।

अध्यक्ष,

उ0प्र0 प्रदूषण नियंत्रण बोर्ड।

आवेदन पत्र का प्रारूप

- 1-विज्ञापन संख्या :
- 2-आवेदित पद का नाम :
- 3-अभ्यर्थी का नाम :
- 4-पिता/पति का नाम :
- 3-माता का नाम :
- 4-जन्म तिथि (अंको में) :
- (शब्दों में) :
- 5-स्थायी पता :
- 6-पत्र व्यवहार का पता :
- 7-मोबाईल नम्बर :
- 8-ई-मेल आईडी :
- 9-जाति :
- 10-शैक्षिक योग्यता का विवरण :-

Photo
with
signature

क्र०सं०	शैक्षिक योग्यता	उत्तीर्ण वर्ष	बोर्ड/विश्वविद्यालय का नाम	विषय	पूर्णांक	प्राप्तांक	प्रतिशत

11-अनुभव का विवरण:-

क्र०सं०	संस्था/विभाग का नाम	कार्यकाल (कब से कब तक)	अनुभव का विवरण

A E

12- अन्य अर्हता(यदि कोई हो तो):

मैं घोषणा: प्रमाणित करता/करती हूँ कि उपरोक्त विवरण मेरी जानकारी में पूर्णतया सत्य है। कोई भी जानकारी असत्य पाये जाने पर मैं अभ्यर्थन को निरस्त करने का अधिकार सक्षम प्राधिकारी को होगा।

संलग्नकनों का विवरण:

दिनांक :
स्थान :

नाम एवं हस्ताक्षर

↓ G

5731

Annexure-7

Case Number

Diary Number

Case Number

CNR Number

AOR Code

Party Name

Court

Back

DIARY NO. - 27641/2025

IN RE : FILLING OF VACANT POSTS IN THE STATE POLLUTION CONTROL
BOARDS AND POLLUTION CONTROL COMMITTEES VS.

Case Details	
Diary Number	27641/2025 Filed on 16-05-2025 12:28 PM [SECTION: XVII-B] PENDING
Case Number	SMC(C) No. 000001 / 2025 Registered on 16-05-2025 (Verified On 17-05-2025)
CNR Number	SCIN010276412025
Present/Last Listed On	11-11-2025 [HON'BLE THE CHIEF JUSTICE, HON'BLE MR. JUSTICE K. VINOD CHANDRAN and HON'BLE MR. JUSTICE N.V. ANJARIA]
Status/Stage	Pending[] (Motion Hearing [AFTER NOTICE (FOR ADMISSION) - CIVIL CASES]) Not taken up/ Not Today-Ord dt:11-11-2025
Tentatively case may be listed on (likely to be listed on)	19-01-2026 (Computer generated)
Category	1401-Contempt of Court : Civil contempt including suo moto contempt petition, appeals/SLPs arising out of civil contempt petitions before the High Court
Petitioner(s)	1 IN RE : FILLING OF VACANT POSTS IN THE STATE POLLUTION CONTROL BOARDS AND POLLUTION CONTROL COMMITTEES

ITEM NO.14+21

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SUO MOTO CONTEMPT PETITION(CIVIL) No(s). 1/2025

IN RE : FILLING OF VACANT POSTS
IN THE STATE POLLUTION CONTROL
BOARDS AND POLLUTION CONTROL COMMITTEES

MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR.
ADVOCATE (A.C.) MS. UTTARA BABBAR, SR. ADVOCATE (A.C.) MR. A.D.N.
RAO, SR. ADVOCATE (A.C.) MS. SHIBANI GHOSH, ADVOCATE (A.C.) MR.
SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH
KUMAR, MR. M.K. MARORIA, MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR,
MR. KARAN SHARMA, MR. SANDEEP KR. JHA, MR. JYOTI MENDIRATTA, MR.
RAHUL KHURANA, ADVOCATES

WITH

W.P.(C) No(s). 13029/1985

Date : 17-09-2025 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For petitioner(s) :

Applicant-in-person, AOR
Petitioner-in-person

For respondent(s)

Mr. Rahul Mehra, Sr. Adv.
Mr. Vivek Jain, A.A.G.
Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Chaitanya Gosain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Kapil Balwani, Adv.

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Saurabh Rajpal, Adv.
Ms. Shalini Singh, Adv.
Ms. Awanitika, Adv.
Ms. Nidhi Jaswal, AOR

Ms. Aishwarya Bhati, Sr. Adv.
 Ms. Jyoti Mendiratta, AOR
 Ms. Ananya Basudha, Adv.
 Mr. Ravinder Pal Singh, Adv.

Ms. Aishwarya Bhati, A.S.G.
 Mr. Sudeep Kumar, AOR
 Ms. Manisha, Adv.
 Mr. Abhinav Agarwal, Adv.
 Ms. Rupali, Adv.

Mr. Rahul Khurana, Adv.
 Mr. Akshay Amritanshu, AOR
 Ms. Drishti Rawal, Adv.
 Ms. Drishti Saraf, Adv.
 Mr. Sarthak Srivastava, Adv.
 Mr. Mayur Goyal, Adv.

Mr. Rahul Khurana, AOR

Ms. Aishwarya Bhati, A.S.G.
 Mr. Gurmeet Singh Makker, AOR
 Ms. Suhasini Sen, Adv.
 Ms. Ruchi Kohli, Adv.
 Mr. Chitvan Singhal, Adv.
 Ms. Neelakshi Bhadouria, Adv.
 Mr. Rohan Gupta, Adv.

Mr. P. K. Jain, AOR
 Mr. Shryansh Aggarwal, Adv.

Mr. Ramesh Babu M. R., AOR
 Mr. Rajesh Kumar Chaurasia, AOR
 Ms. Binu Tamta, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
 Mr. B.k. Satija, A.A.G.
 Mr. Rakesh Kumar Mudgal, A.A.G.
 Mr. Akshay Amritanshu, AOR
 Mr. Rahul Khurana, Adv.
 Mr. Nikunj Gupta, Adv.
 Ms. Drishti Saraf, Adv.
 Ms. Aakanksha, Adv.
 Ms. Ishika Gupta, Adv.
 Mr. Sarthak Arya, Adv.
 Ms. Drishti Rawal, Adv.
 Mr. Sarthak Shrivastava, Adv.
 Mr. Mayur Goyal, Adv.
 Ms. Seema Sindhu, Adv.
 Ms. Kirti, Adv.
 Ms. Richa Verma, Adv.

Mr. Prakhar Shukla, Adv.
Mr. Jatin Malik, Adv.
Mr. Saurabh Kumar Solanki, Adv.
Ms. Ritika Raj, Adv.
Mr. Dilip Kumar, Adv.
Mr. Sandeep Singh Dingra, Adv.

Mr. Sanjay Upadhyay, Sr. Adv.
Ms. Eisha K., Adv.
Ms. Lalita Kaushik, Adv.
Mr. G. Sanyal, Adv.
Ms. Mansi Bachan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. This matter is listed today before us so as to enable the State Governments to report compliance to the various directions issued by this Court regarding the filling up of vacant posts in the State Pollution Control Boards. We will examine the position with regard to compliance in respect of each of the States as under.
2. Insofar as the State of Haryana is concerned, an affidavit has been filed by one Mr. Anurag Rastogi, Chief Secretary of the State of Haryana dated 12.09.2025.
3. In the said affidavit, it is stated that as on 27.08.2024, there were 173 vacant posts. However, owing to the efforts of the State Government and the Haryana State Pollution Control Board, the vacancy has been reduced to 44. It is further submitted that the process for filling up the remaining vacancies has already been initiated by requesting the Haryana State Public Service Commission to take necessary

steps.

4. Ms. Aparajita Singh, learned Amicus Curiae, however, submits that the time of the year where pollution levels peak will commence shortly and in the absence of the requisite manpower, the adverse impact of pollution may not be effectively controlled.
5. In the affidavit, the State of Haryana has also stated that a circular is being issued for filling up the vacant posts on deputation by relaxing the eligibility criteria.
6. We direct the State of Haryana to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today and that at least for a period of next three months, the vacant posts shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.
7. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.
8. A copy of this order shall be communicated to the Haryana State Public Service Commission to ensure compliance with the time-lines.
9. Insofar as the State of Punjab is concerned, Shri Rahul Mehra, learned senior counsel appearing for the State of

Punjab, submits that though there were initially 300 vacant posts, the number has now been reduced to 43. He further submits that the process for filling up the remaining posts is also under process.

10. We direct the State of Punjab to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today and that at least for a period of next three months, the vacant posts shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.

11. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.

12. Insofar as the State of Uttar Pradesh is concerned, Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the State of Uttar Pradesh states that though there were 732 vacant posts, the number has now been reduced to 166. She further submits that the process for filling up the remaining posts has already commenced.

13. We direct the State of Uttar Pradesh to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today and that at least for a period of next three months, the vacant posts

shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.

14. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.

15. Insofar as the State of Rajasthan is concerned, Mr. Shiv Mangal Sharma, learned Additional Advocate General appearing for the State of Rajasthan states that though there were 808 vacant posts, the number has now been reduced to 158. He further submits that the process for filling up the remaining posts has already been commenced.

16. We direct the State of Rajasthan to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today and that at least for a period of next three months, the vacant posts shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.

17. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.

18. Insofar as the Central Pollution Control Board (for short "CPCB") is concerned, Ms. Aishwarya Bhati, learned Additional

Solicitor General appearing for the CPCB states that there are 603 sanctioned posts. Out of these, a majority have been filled and only 158 posts remain vacant. She further submits that the process for filling up the remaining posts is underway.

19. We direct the CPCB to fill up the remaining direct recruitment posts (except the promotional posts) within a period of three months from today and that at least for a period of next three months, the vacant posts shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.

20. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.

21. Insofar as the Commission for Air Quality Management (for short "CAQM") in National Capital Region (NCR) and adjoining areas is concerned, Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the CAQM states that the posts of Full-Time Member and the Member Secretary are vacant. She, however, submits that said two posts shall be filled up within a period of one month from today.

22. Insofar as the remaining direct recruitment posts (except the promotional posts) are concerned, the same shall be filled

up within a period of three months from today and that at least for a period of next three months, the vacant posts shall be filled either by deputation or by engaging employees on a contractual basis so that the issues relating to pollution may be effectively addressed.

23. Insofar as the promotional posts are concerned, the entire procedure shall be completed within a period of six months from today.

24. It has been noticed that over the last several years, on account of the high pollution index, this Court was compelled to pass various orders, including the introduction of Graded Response Action Plan (for short "GRAP") which result in stopping various activities, including the construction work. Stopping of the construction activities also has other consequences as the workforce arriving from different parts of the country is left without employment during this period.

25. Though Ms. Aparajita Singh, learned Amicus Curiae, submitted on the last date that the compensation is paid to such workers by the States, it has been brought to our notice that various applications have been filed before this Court alleging that the compensation is not properly paid.

26. We are also informed in one of the proceedings that pursuant to the GRAP orders, a large number of vehicles are stopped at entry points in Delhi and that the emission from

these vehicles is one of the major factors contributing to pollution.

27. We are, therefore, of the considered view that rather than issuing such prohibitory orders, it would be more appropriate that preventive measures are undertaken by all stakeholders, including the Central Government, all the concerned States, the Pollution Control Boards and the CAQM.

28. We, therefore, direct the CAQM to hold joint deliberation with all the concerned States and come out with a concrete plan suggesting certain preventive measures to control pollution, instead of relying solely on prohibitory orders. The same shall be done within a period of three weeks from today.

29. List these matters on 08.10.2025.

IA Nos. 232330 & 232332 of 2025 in W.P.(C) No. 13029 of 1985

1. Learned counsel for the applicant(s) seeks permission to withdraw these applications with liberty to take such remedy as may be permissible in law.
2. Permission is granted.
3. Hence, the applications are disposed of as withdrawn with liberty as prayed for.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)